

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 13**

**IA 2895/2024 In C.P. (IB)/2851(MB)2018**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **27.06.2024**

NAME OF THE PARTIES:      **INDIAN            RENEWABLE            ENERGY**  
**DEVELOPMENT    AGENCY    LTD    V/s**  
**SHREE KEDARNATH SUGAR & AGRO**  
**PRODUCTS LTD.**

Section 7 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

**IA No. 2895/2024 –**

1. Mr. Yuvraj Shinde, Advocate a/w Adv. Ninad Deshpande appeared for the Applicant.
2. Adv. Dhaval Savla appearing for Respondent No. 1, Respondent No. 2 and Respondent No. 4.
3. Learned Counsel for the Respondent no. 1 to 4 appears and informs that complete copy of the application is not served upon them. He is directed to tender e-mail address in the chat box and Applicant is directed to serve same to the Respondents, thereafter the Respondents shall file reply within one week.

4. List this IA on **19.07.2024** for hearing.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna